

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-106

(IB)-771(PB)/2018

New Contempt Petition37/2023

IN THE MATTER OF:

Capri Global Capital Ltd

Vs.

Value Infratech India Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 13.06.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rishabh Jain

For the Respondent :

ORDER

New Contempt Petition-37/2023:-

This is a contempt petition under Section 425 of the Companies Act. Let notice be issued to the Respondents for their appearance as well as for filing reply. List the matter on **18.07.2023**.

**Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**